

REVISED (Appearance)

ITEM NO.10+11

Virtual Court 6

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

ITEM NO.10:

Petition(s) for Special Leave to Appeal (C) No(s).17734/2019

(Arising out of impugned final judgment and order dated 28-06-2019 in OPKAT No.384/2018 passed by the High Court Of Kerala At Ernakulam)

DR. ASWATHY R.S.KARTHIKA & ORS.

Petitioner(s)

VERSUS

DR. ARCHANA M. & ORS.

Respondent(s)

(with application for exemption from filing affidavit, exemption from filing O.T., modification of court order)

WITH

ITEM NO.11:

SLP(C)NO.8652 OF 2020

Date : 21-07-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Dr. K.P.Kylasanatha Pillay, Sr.Adv
Mr. A. Venayagam Balan, AOR
Ms. V.S.Lakshmi, Adv.
Mr. Ram Lal Roy, Adv.

For Respondent(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Karthik S.D., Adv.
Mr. John Mathew, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy
Mr. Alim Anvar, Adv.

Ms. Nidhi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Leave granted.

Arguments concluded.

Judgment reserved.

**(B.Parvathi)
Court Master**

**(Anand Prakash)
Court Master**

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